

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2992**

**TO BE ANSWERED ON THE 21<sup>ST</sup> MARCH, 2017 / PHALGUNA 30, 1938 (SAKA)**

**MONITORING COMMITTEES FOR UNDERTRIALS**

**2992. SHRI B. SENGUTTUVAN:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the meetings of the Under- Trial Monitoring Committees at the District level presided over by the District Legal Services Authority are being conducted regularly to suggest the ways and means of reducing the unwarranted detention of undertrials as directed by the Supreme Court in the country;**
- (b) the details of the statistics of the conduct and participation of the judicial and non-judicial members of the Under- Trial Monitoring Committee Meetings held at the District Level across the country, High Court-wise;**
- (c) whether the proceedings of the Under-Trial Monitoring Committee Meetings held at the District level are forwarded to the High Courts having jurisdiction to take follow-up measures and if so, the details thereof;**
- (d) whether the recommendations of Under-Trial Monitoring Committee Meetings held at the District Level are being implemented by the subordinate judiciary punctiliously and if so, the details thereof; and**
- (e) whether the review by the Under- Trial Monitoring Committees have reduced the unlawful undertrial detentions in the country and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**L.S.US.Q. NO. 2992 FOR 21.03.2017**

**(a) to (e): "Prisons" is a State subject under Entry 4 of List II of the Seventh Schedule to the Constitution of India. The management and administration of prisons therefore falls in the domain of State Governments. However, considering the importance of an efficient prison administration system, the Government of India has been providing guidance and support to the States and Union Territories through various advisories and guidelines from time to time. A Model Prison Manual has also been circulated to all States for their guidance. One of the guidelines provided in the Model Prison Manual is for constitution of under-trial review committees and for providing free legal aid to prison inmates.**

**No Central data/statistics is maintained about the meetings of the Under Trial Monitoring Committees at District Level and other details related to it.**

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